

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE NINTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 138 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 29-01-2026 in W.P.No 1907 of 2026 on the file of the High Court.

Between:

Osmania University, represented by its Registrar, Prof. G. Naresh Reddy S/o Sri G. Bhoomaiah, Osmania University, Hyderabad-500007.

...APPELLANT/RESPONDENT No. 1/RESPONDENT No. 1

AND

1. Dr. Fouzia Nikhath, D/o Md. Burhan Ali Aged about 30 Yrs, Occ Student R/o 16-11-17, Sadath Enclave, Saleem Nagar, Malakpet, Hyderabad-36

...RESPONDENT No.1/PETITIONER/PETITIONER

2. The Controller of Examinations, Osmania University Osmania University Campus, Hyderabad
3. The Principal, University College of Law, Osmania University Osmania University Campus, Hyderabad
4. The State of Telangana, Rep. by its Principal Secretary, Higher Education Department DR BR Ambedkar Telangana Secretariat, Hyderabad

...RESPONDENTS

(R2&3 are not necessary parties in this Appeal)

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Order Dated 29-01-2026 passed in I.A. No. 1 of 2026 in W.P. No. 1907 of 2026 during the pendency of the present Writ Appeal in the interest of justice

**Counsel for the Appellant: Ms. A. BHUVANA SUNDHAR REDDY REP
SRI. MALIPEDDI SRINIVAS REDDY
(SC FOR OSMANIA UNI)**

Counsel for the Respondent No.1: SRI B. SUBASH

Counsel for the Respondent No.4: GP FOR HIGHER EDUCATION

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.138 of 2026

DATED: 09.02.2026

Between:

Osmania University, represented by its Registrar,
Prof. G.Naresh Reddy, S/o. Sri G.Bhoomaiah,
Osmania University, Hyderabad-500007.

... Appellant

AND

Dr. Fouzia Nikhat & 3 others

... Respondents

JUDGMENT:

Heard Ms. A.Bhuvana Sundhar Reddy, learned counsel representing Mr. Malipeddi Srinivas Reddy, learned Standing Counsel for Osmania University, appearing for the appellant and Mr. B.Subash, learned counsel appearing for respondent No.1.

2. The appellant University has assailed the interim order dated 29.01.2026 passed in W.P.No.1907 of 2026 whereby respondent Nos.1 to 3 therein were directed to issue Hall Ticket to respondent No.1/writ petitioner enabling her to appear in the ensuing V Semester Exam of LLB (3-Year

Duration Course) to be conducted by the respondent authorities therein from 02.02.2026.

3. Learned counsel for the appellant submits that the Hall Tickets could not be issued.

4. Learned counsel for respondent No.1/writ petitioner submits that the order was communicated to respondent No.1 on 30.01.2026. The candidate could not take the exam in absence of the Hall Ticket.

5. In the aforesaid background, when the exams have commenced from 02.02.2026 without issuance of the Hall Ticket in favour of respondent No.1/writ petitioner, the import of the interim order has lapsed. Whether respondent No.1/writ petitioner was entitled to participate in the V Semester Exam of LLB Course or suffered from disability for non-passing of some of the previous Semester Exams are questions which are to be decided in the pending writ petition. Appellant as well as respondent No.1/writ petitioner both may take all such grounds which are available to them. However, in view of the aforesaid facts and circumstances, this Court does not find any reason to enter into the question of challenge to the interim order at this stage. The parties are at liberty to make a request before the learned writ Court for early hearing of the writ petition.

6. The instant Writ Appeal stands disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-N.CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

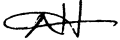
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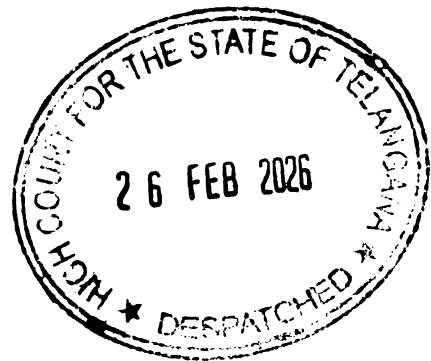
1. The Controller of Examinations, Osmania University Osmania University Campus, Hyderabad
2. The Principal, University College of Law, Osmania University Osmania University Campus, Hyderabad
3. The Principal Secretary, Higher Education Department DR BR Ambedkar Telangana Secretariat, Hyderabad
4. One CC to SRI. MALIPEDDI SRINIVAS REDDY (SC FOR OSMANIA UNI) [OPUC]
5. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. B. SUBASH, Advocate [OPUC]
7. Two CD Copies

B M/BSK



HIGH COURT

DATED:09/02/2026



JUDGMENT

WA.No.138 of 2026

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(10)
NT
23/2/26